GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO 2255

TO BE ANSWERED ON 29.07.2016

NATIONAL POLICY TO COMPENSATE RAPE VICTIMS

2255. SHRI SUMAN BALKA:

KUMARI SUSHMITA DEV: SHRI RAMSINH RATHWA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government implements any scheme or put in place any mechanism for providing relief/rehabilitation and compensation to the victims of sexual harassment and rape;
- (b) if so, the details thereof indicating the funds allocated/released and utilised along with the number of beneficiaries thereunder during each of the last three years and the current year, State/UT-wise:
- (c) whether the Supreme Court has recently asked the Government to formulate a National Policy in this regard and if so, the details thereof along with the reaction of the Government thereto;
- (d) whether the States/UTs have also been asked to frame rules for compensation to such victims under Nirbhaya Fund, if so, the details and compliance States thereof; and
- (e) the other steps taken/being taken by the Government to provide adequate and timely relief/rehabilitation to such victims?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ)

(a) & (b) The compensation part of the rehabilitation of victims of violence is governed by provision of Section 357A of the Code of Criminal Procedure which states that every State Government in coordination with the Central Government shall prepare a scheme for providing funds for the purpose of compensation to the victim of crime.

Further, the Ministry of Home Affairs has set up a Central Victim Compensation Fund (CVCF) with an initial corpus fund of Rs 200 crore from the Nirbhaya Fund to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations, to reduce disparity in quantum of compensation amount notified by different States/UTs. As per the Central Victim Compensation Fund Scheme (CVCS), the State Governments are required to modify the State Victim Compensation Scheme (VCS) suitably in view of the implementation of the CVCS guidelines, which is also available on the website of Ministry of Home Affairs viz www.mha.nic.in.

- (c) Ministry of Women and Child Development has not received any direction in this regard.
- (d) & (e) Ministry of Home Affairs has issued an advisory to all the States/UTs to notify their Victim Compensation Schemes as per Section 357 A of Cr.P.C.
